

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 112
(IB)-1504(PB)/2019

IN THE MATTER OF:

Corporation Bank Applicant / petitioner
v.	
Patna Highways Projects Ltd. Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-	Ms. Ekta Chaudhary, Adv.
For the respondent	Mr. Samir Malik, Mr. Aditya Sharma, Adv.

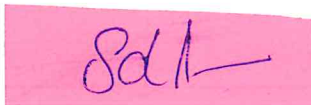
ORDER

A copy of the complete paper book shall be handed over to the counsel for the respondent during the course of the day.

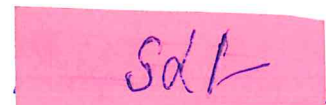
Learned counsel for the respondent states that reply along with vakalatnama shall be filed within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 16.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)